[Shri Bhupesh Gupta]

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if necessary by wireless, should be sent to all these places which are a fleeted and vulnerable, places, saying that if any incident takes place the officials concerned, those in charge of the police station of the sub-division would be held prima facie responsible for dereliction of duty and for not enforcing the law. Then only they will begin to move. The caste elements is operating so much in the higher echelons and, therfore, I think the matter has to be treated on a war footing. It is a war against human conscience, against humanity by a handfull of vested interests, the landlords and other elements in the villages, in collusion with some officials, police and otherwise. Therefore, I think the Government should take up the challenge as if on a war footing. We hear about DIR being used against the Railway employees and others. A lecture we heard just now. What about this? Why are these people not being arrested? Why are their properties not being seized? Why are they not being put into prison and given exemplary punishments if necessary, by changing the law?

MR. DEPUTY CHAIRMAN: I think that will do.

SHRI BHUPESH GUPTA: You ask Government whether in this matter they propose to act or issue sermons and dole out platitudes before the Harijans community and other communities.

THE COMPANIES (AMENDMENT) BILL, 1973

(to amend sections 224, 226, 275, 276, 277 and 279 and insertion of new section 618.4)

SHRI VITHAL GADG1L (Maharashtra) Sir, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

The question was put and the motion was adopted.

SHRI VITHAL GADGIL: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1973 (to amend article 80)

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श्री ओउम्प्रकाश स्थागी (उत्तर प्रदेश): उपसभापति महोदय, मैं प्रस्ताव करता हैं कि भारत के का भ्रौर संशोधन करने वालें विधेयक को प्रःस्थापित करने की भ्रत्मति दी जाय ।

The question was put and the motion was adopted.

श्री श्रोडम् प्रकाश त्यागीः मैं इस को पूरःस्थापित करता हुं।

THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL 1973

(to amend the long title, end the preamble end Section 2)

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

The question was put and the. motion was adopted.

SHRI SHAYAM LAL YADAV: Sir, I introduce the Bill

MR DEPUTY CHAIRMAN: The House stands adjourned till 3 p. M.

> The House then adjourned for lunch at twenty-eight minutes past one of the clock.

The house reassembled after lunch at three of the clock.Mr. Deputy Chairman in the Chair.

THE CONSTITUTION (AMENDMENT) BILL, 1969 cont-i. (To Amend Articles 155 and 156)

MR. DEPUTY CHAIRMAN: Anybody wanting to sperk on Mr. Thillai Villalan's Bill? (after a pause) Yes, Mr. Minister.

THE DEPUTY MINISTER IN MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): Sir, Mr. Thillai Villalan's Bill imposes some obligations from the President. He desires that articles 155 and 156 of the Constitution may be amended, in the sense that the appointment of the Governor